

law, *inter-alia*, provides for more stringent provisions of penalty (three times the tax) and prosecution (rigorous imprisonment upto 10 years with fine). The Act has also amended Prevention of Money Laundering Act, 2002 (PMLA) to include offence of wilful attempt to evade tax as a Scheduled offence under PMLA. Such an offence has been included as a Scheduled offence in PMLA for the first time;

- (ii) Constitution of a Special Investigation Team (SIT), in May, 2014, with former Judges of Hon'ble Supreme Court as Chairman and Vice-Chairman, *inter-alia*, to deal with issues relating to black money stashed abroad;
- (iii) Issuance of instructions by the Reserve Bank of India to authorized dealers to verify authenticity of import documents for effecting remittance abroad;
- (iv) Joining the global efforts to combat cross-border tax evasion and tax fraud and to promote international tax compliance, including supporting the implementation of a uniform global standard tax evasion, including supporting implementation of a uniform global standard on Automatic Exchange of Information;
- (v) Pro-active measures to engage with foreign Governments with a view to improve the flow of information and other forms of international cooperation;
- (vi) Due emphasis on enforcement measures in high impact cases with a view to prosecute the offenders at the earliest possible, for creating credible deterrence against black money; and
- (vii) Strengthening and streamlining the legislative and administrative framework including information collection and enforcement mechanism, *inter-alia*, through extensive and intensive use of information technology, capacity building, etc.

#### **Government investments on construction and maintenance works**

1215. SHRI T. K. RANGARAJAN: Will the Minister of FINANCE be pleased to state the details of sector-wise investments made by Government of India for construction and maintenance works (civil) during 2014-15 and 2015-16?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): Sector-wise details of Government expenditure on major works, land and buildings and minor works, maintenance during the financial years 2014-2015 and 2015-2016 (upto January, 2016) are as given below:

( in crore)

Sector	2014-15		2015-16 (upto January 2016)	
	Major Works, Land & Buildings	Minor Works, Maintenance	Major Works, Land & Buildings	Minor Works, Maintenance
General Services	6756.56	1316.54	8143.49	1652.61
Social Services	789.53	465.70	483.94	275.06
Economic Services	14053.34	3942.38	12367.69	2736.82
TOTAL	21599.43	5724.62	20995.12	4664.49
GRAND TOTAL	27324.05		25659.61	

The above does not include indirect investments made through National Highways Authority of India for construction of roads, Indian Railways for construction of railway lines etc. as they come under the category of investments and are not categorized as direct expenditure of the Government on construction, maintenance etc.

#### **SIT investigations on black money**

1216. SHRI ANIL DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether the Apex Court had asked the Special Investigation Team on black money to ask the Directorate of Revenue Intelligence (DRI) to verify whether US \$505 billion had flown out of the country during 2004-13;

(b) if so, details thereof;

(c) whether the instruction to DRI comes on the heels of US-based think-tank Global Finance Integrity stating in a report that India has fourth largest outflow of black money in the world with a whopping US \$51 billion being siphoned out every year between 2004 and 2013; and

(d) what are the other recommendations that the SIT had made to recover black money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Special Investigation Team (SIT) on black money had asked the